

prepared in consultation with FCI and approved by the Central Government, subject to its distribution by the State Government under NFSA/OWS as per the extant policy.

- (iii) The Government of India has launched an umbrella scheme 'Pradhan Mantri Annadata Aay Sanrakshana Abhiyan' (PM-AASHA). Under PM-AASHA, the Department of Agriculture, Cooperation and Farmers Welfare (DAC&FW), Ministry of Agriculture and Farmers Welfare implements the Price Support Scheme (PSS) for procurement of pulses, oilseeds and copra. For oilseeds, DAC&FW also implements the Price Deficiency Payment Scheme (PDPS). However, States/UTs have the option to choose either PSS or PDPS in a given procurement season with respect to a particular oilseed crop for the entire State. Besides, DAC&FW also implements Private Procurement and Stockist Scheme (PPSS) for oilseeds on pilot basis and States have the option for implementation of PPSS in district/selected APMC(s) of district involving the participation of private stockists.

As per PSS guidelines, the overall quantity of procurement by Central Government will be restricted to 25% of the actual production of the commodity for that particular season. In case State/UT Government intends to procure over 25% of production, the State Government may do so at their own cost and through its own agencies. If the State Government intends to procure quantities beyond 25% and upto 40% of production through Central Nodal Agencies, then the State Government will use the same for their PDS and other welfare schemes, at their own cost.

Under PDPS, full compensation of difference between MSP and Sale/Modal price *i.e.* Price Deficiency, received by farmers upto 25% of MSP value (including 2% administrative cost) will be borne by Central Government. The support of the Central Government will be given for quantity upto 25% of production. If any State is willing to cover quantities beyond 25%, the same needs to be funded from the resources of State Governments.

Under PPSS, private stockist shall procure the selected oilseeds maximum of 25% of production in the District/Agriculture Produce Management Committees (APMCs) at MSP conforming to the prescribed Fair Average Quality (FAQ) norms.

Implementation of PEG Scheme

1361. SHRI VINAY DINU TENDULKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the salient features of Private Entrepreneurs Guarantee (PEG) Scheme implemented by Government;

(b) whether Government has allocated adequate funds for creating modern storage capacity under the said scheme;

(c) if so, the details thereof during last three years and the current year, State-wise and if not, the reasons therefor;

(d) whether Government proposes to cover every State under the said scheme so as to increase the modern storage capacity of foodgrains, if so, the details thereof along with the present status of such proposal; and

(e) the other steps taken/being taken by Government in this regard?

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) to (c) Private Entrepreneurs Guarantee (PEG) Scheme was formulated in 2008. Under this Scheme, storage capacity is created by private parties, Central Warehousing Corporation (CWC) and State Government Agencies for guaranteed hiring by Food Corporation of India (FCI). Under this scheme, no funds are allocated by Government for construction of godowns and full investment is done by the private parties/CWC/State Agencies. After a godown is constructed and taken over by FCI, storage charges are paid to the investor for the guaranteed period of 9/10 years irrespective of the quantum of foodgrains stored.

(d) The PEG scheme has already been implemented in all the States of the country as per assessment of requirement, except in Nagaland, Arunachal Pradesh, Manipur, Mizoram, Tripura and Sikkim. The details of capacities created in various States as on 30.11.2018 are given in the Statement (*See* below). In the North Eastern States mentioned above, godowns are constructed by using Government funds under Central Sector Scheme.

(e) Depending on requirement in specific areas and for modernization of storage facilities, Government has been implementing the following schemes for construction of godowns and silos in the country:—

- (i) Central Sector Scheme: This scheme is implemented in the North Eastern States along with Himachal Pradesh, Jharkhand and Kerala. Funds are released by the Government to FCI and also directly to the State Governments for construction of godowns. A total capacity of 1,97,860 MT has been completed by FCI and State Governments during last 5 years from 01.04.2013 up to 30.11.2018.

- (ii) Construction of Steel Silos: In addition to conventional godowns, construction of steel silos has been undertaken in Public Private Partnership (PPP) mode for modernizing storage infrastructure and improving shelf life of stored foodgrains. As on 30.11.2018, a capacity of 11.75 LMT silos has been created.

Statement

*Details of State-wise capacities created under
PEG Scheme (as on 30.11.2018)*

(Figures in MT)

Sl.No.	State	Capacity Created
1.	Andhra Pradesh	87,800
2.	Bihar	3,29,787
3.	Chhattisgarh	5,37,230
4.	Gujarat	49,800
5.	Haryana	34,37,059
6.	Himachal Pradesh	24,170
7.	Jammu and Kashmir	1,62,190
8.	Jharkhand	2,33,000
9.	Karnataka	2,41,440
10.	Kerala	5,000
11.	Madhya Pradesh	13,03,160
12.	Maharashtra	5,62,811
13.	Goa*	0
14.	Odisha	3,52,500
15.	Punjab	44,68,836
16.	Rajasthan	2,35,000
17.	Tamilnadu	2,55,000
18.	Telengana	2,69,000
19.	Uttar Pradesh	14,64,467
20.	Uttarakhand	10,000

Sl.No.	State	Capacity Created
21.	West Bengal	1,49,090
22.	Assam	25,000
23.	Meghalaya	0
TOTAL		142,02,340

* Goa is catered by FCI Maharashtra Region and 25,000 MT capacity has been approved under PEG Scheme in Goa.

Union territories are catered by following regions of FCI:—

Sl. No.	Union Territory	Catered by
1.	Daman and Diu	Gujarat
2.	Dadra and Nagar Haveli	Gujarat
3.	Puducherry	Tamil Nadu
4.	Lakshadweep	Karnataka
5.	Andaman and Nicobar Islands	Andhra Pradesh
6.	Chandigarh	Punjab
7.	Delhi	Delhi

Dues of sugarcane-growing farmers of Uttar Pradesh

†1362. SHRI SURENDRA SINGH NAGAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any policy for procurement of sugarcane and its payment to sugarcane-growing farmers;

(b) if not, the reasons therefor;

(c) the details of Government schemes in different States regarding payment for sugarcane and the steps being taken by Government to curb the arbitrariness of sugar mills;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) by when the outstanding dues of the sugarcane-growing farmers of Uttar Pradesh would be paid and the steps being taken by Government in this regard, if not, the reasons therefor?

† Original notice of the question was received in Hindi.